

12.10.2000

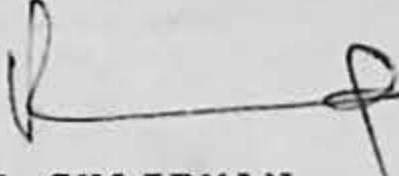
HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

After arguing some time the learned counsel for the applicant has submitted that he may be allowed to withdraw the application as not pressed and he may be given liberty to file a fresh petition, wherein he may also ~~be~~ ^{be} ~~challenged~~ challenged the action of the respondents in not promoting him on regular basis as Executive Engineer.

The application is accordingly dismissed as withdrawn with a liberty to the applicant to file a fresh petition. No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Uv/